

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411

IA/1782/ND/2023 IA/4636/ND/2022 IA/5526/ND/2022
Intervention Petition/44/2022 IA/3437/ND/2023
IA/2478/ND/2022in IB/174/ND/2021

IN THE MATTER OF:

Design Plus Architecture	...	Applicant
Versus		
Modex International Securities Ltd	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Sr. Adv. Neeraj Malhotra, Adv. Abhishek Anand, Adv. Praneet Das, Adv. Nimish Kumar Adv. Shashank S. Mangal in IA 2478/2022
For the RP/IRP	: Adv. Karan Gandhi, Adv. Sikhar Tiwari

HYBRID HEARING (PHYSICAL & VC)

ORDER

Intervention Petition/44/2022:-

Heard the submissions on behalf of the Applicant as well as Respondent. Both the parties are directed to file written submissions along with case laws, if any, within ten days. List the matter on **12.08.2024.**

IA/1782/ND/2023 IA/4636/ND/2022 IA/5526/ND/2022
IA/3437/ND/2023 IA/2478/ND/2022:-

List on **12.08.2024.**

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)